SUPREME COURT OF INDIA

Re: Appointment of Mr. Justice A.K. Mittal, Judge, Punjab & Haryana High Court as Chief Justice in Meghalaya High Court.

Office of the Chief Justice of the Meghalaya High Court would be falling vacant shortly, consequent upon retirement of Mr. Justice M. Y. Mir, Chief Justice of that High Court. Therefore, appointment to that office is required to be made.

Mr. Justice A.K. Mittal is the senior-most Judge from Punjab and Haryana High Court and is functioning in that High Court since his elevation. Having regard to all relevant factors, the Collegium finds Mr. Justice A.K. Mittal suitable in all respects for being appointed as Chief Justice of the Meghalaya High Court. The Collegium resolves to recommend accordingly.

While making the above recommendation the Collegium is conscious of the fact that consequent upon the proposed appointment there will be two Chief Justices from the Punjab & Haryana High Court, which serves two States and is the third largest High Court in the country, with sanctioned strength of 85 Judges.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

(N.V. Ramana), J.

New Delhi, April 08, 2019.